

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 262 of 2020**

**In the matter of:**

**T.S. Murali & Anr.**

**....Appellants**

**Vs.**

**Liquidator of Helpline Hospitality Pvt Ltd.**

**....Respondent**

**Present:**

**Appellants: Mr. Rakesh Tiku, Sr. Advocate with Mr. Ajit Dayal and Mr. Awijit Paliwal, Advocates for Appellant No. 1 & 2.**

**Respondent: None**

**ORDER**

**19.02.2020:** Heard the Learned Counsel for the Appellants. Notice is ordered to the Respondent returnable by 13<sup>th</sup> March, 2020. Let the requisites be filed alongwith a process fee within three days from today. If the Appellants provide an e-mail address of the Respondent, service may also be effected in that mode also. Also notice is permitted to be served on the Respondent through speed post.

Registry is directed to List the matter on **13<sup>th</sup> March, 2020.**

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[V. P. Singh]**  
**Member (Technical)**

**[Shreesha Merla]**  
**Member (Technical)**

*ha/nn*